

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(Through web-based video conferencing platform)**

**IA No. 246/2021 And
CP (IB) No. 74/Chd/Pb/2021**

Under Section 7 & 60(5) of IBC, 2016

In the matter of:

Rajendra Singh & Ors.

....Petitioners-Financial Creditors

Vs.

G.C.A. Marketing Pvt. Ltd..

...Respondent- Corporate Debtor

Present through video-conferencing:

Mr. Sumer Singh Brar, Advocate for the petitioners.

Heard Mr. Sumer Singh Brar, Advocate appearing for the petitioners.

IA No. 246/2021

This IA has been filed by the Financial Creditors under Section 60(5) of IBC, seeking condonation of delay in refiling the CP. For the reasons stated in the IA, the same is allowed and delay in refiling the CP is condoned. Accordingly, IA No. 246/2021 stands disposed of..

CP (IB) No. 74/Chd/Pb/2021

At the request of the petitioner's counsel, list the CP on 13.09.2021.

(Raghu Nayyar)
Member(Technical)

(Ajay Kumar Vatsavayi)
Member (Judicial)

July 14, 2021
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